GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE

LOK SABHA

UNSTARRED QUESTION NO. 1229. TO BE ANSWERED ON MONDAY, THE 11TH FEBRUARY, 2019.

MISUSE BY CHINESE E-COMMERCE APPS

1229. SHRI SANTOKH SINGH CHAUDHARY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state: वाणिज्य एवं उद्योग मंत्री

- (a) whether some Chinese e-commerce apps and websites are misusing/bypassing Indian laws to import and sell their products in India;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the corrective steps taken by the Government to ensure that these websites and apps comply with the Indian laws and regulations?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री सी.आर. चौधरी) THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI C.R. CHAUDHARY)

(a) to (c): The Government receives suggestions/ grievances on various issues in different sectors including e-commerce sector. The same are considered by the Government in consultations with stakeholders including Ministries/ Departments, State Governments, apex industry chambers as well as other organizations and necessary action, if required, is taken by the concerned organisation.

Further, Consumer Protection Act, 1986 protects interests of the consumer and it covers all goods and services and all modes of transactions including e-Commerce. Under the provisions of the said Act, a three tier quasi-judicial mechanism, called Consumer Disputes Redressal Commission/Forum, has been set up at the district, State and National levels to provide simple, quick and inexpensive redressal to consumer disputes.
